

facing great difficulties and they are not getting their due things in time; and

(d) if so, the reasons thereof and whether Government propose to shift the Headquarters again from Calcutta|Madras to Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): The Employees' Provident Fund Authorities have stated as follows:-

(a) The Internal Audit Parties in the Employees' Provident Fund Organisation have been organised on zonal basis, viz. North Zone, South Zone and East Zone with headquarters at Delhi, Madras and Calcutta respectively. There is no question of shifting of their Headquarters.

(b) The selection of personnel, grant of leave, payment of salary, advances, T. A. bills and chalking out programmes for Internal Audit Party are directly controlled by the Financial Adviser and Chief Accounts Officer in the Central Office. This has been so since the inception of the Internal Audit Parties. The Financial Adviser and Chief Accounts Officer centrally supervises and co-ordinates the work of the Internal Audit Parties.

(c) There has been no change in the headquarters of any of these Internal Audit Parties. The staff of the Internal Audit Parties are not facing any difficulty. Administratively also, there is no problem in meeting the staff's requirements in time.

(d) There is no proposal to shift the headquarters from Calcutta|Madras to

Delhi as the present arrangement is working well and administratively convenient.

Action against Government companies in Bihar filing Audited Annual Accounts and Annal returns

2694. SHRI RAMAVATAR SHASTRI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what are (year-wise) names of Government Companies in Bihar of last three years which are defaulters under various sections of the Companies Act, 1956 for not filing Audited Annual Accounts U/S 220 and for not filing the Annual Returns U/S 159 of the said Act; and

(b) what legal action has been taken against those Government Companies in view of the fact that for the other non-Government companies, legal case has already been filed for similar default?

THE DEPUTY MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GULAM NABI AZAD): (a) A statement showing names of the Government companies in Bihar which defaulted in filing Balance Sheet under section 220 and Annual Return under section 159 of the Companies Act, 1956 during the last three years is annexed.

(b) Since the directors of Government Companies are only nominees of Government without any personal interest and having been appointed to watch the interest of the company and public interest, usually no wilful default is committed. As such, these defaults are remedied administratively through the concerned Departments.

Statement

Sl. No.	Name of the Company	Default under section 220 of the Companies Act, 1956 for the last three years
1	2	3
1.	Bihar State Dairy Corpn. Ltd;	1979-80, 1980-81 and 1981-82.
2.	Bihar State Mineral Dev. Corpn. Ltd.	Do.

1	2	3
3	Bihar State Food and Civil Supplies Corpn. Ltd.	Do.
4.	Bihar State Water Development Corpn. Ltd.	Do.
5.	Bihar State Leather Development Corpn. Ltd.	Do.
6.	Bihar State Handloom Powerloom and Handicraft Development Corpn. Ltd.	Do.
7.	Bihar Police Building Construction Ltd.	Do.
8.	Bihar Panchayati Raj Finance Corpn. Ltd.	Do.
9.	Bihar State Sugar Corpn. Ltd.	Do.
10.	Bihar State Export Corpn. Ltd.	Do.
11.	Bihar Hill Area Lift Irrigation Ltd.	Do.
12.	Bihar Rajya Beej Nigam Ltd.	Do.
13.	Bihar Television and Allied Industries Ltd.	Do.
14.	Bihar Scooters Ltd;	Do.
15.	Bihar State Textile Corpn. Ltd.	Do.
16.	Bihar State Pharmaceuticals and Chemicals Development Corpn. Ltd;	Do.
17.	Bihar State Electronics Development Corpn. Ltd.	Do.
18.	Bihar State Construction Corpn. Ltd.	Do.
19.	Bihar Rajya Matsya Beej Vikas Nigam Ltd.	Do.
20.	Bihar Fruit and Vegetable Dev. Corpn. Ltd.	Do.
21.	Bihar State Industrial Development Corpn. Ltd.	Do.
22.	Bihar State Small Industries Corpn. Ltd.	Do.
23.	Bihar State Agro Industries Dev. Corpn. Ltd.	Do.
24.	Bihar State Text Book Publishing Corpn. Ltd.	Do.
25.	Bihar State Tourism Deve. Corpn. Ltd.	1981 and 1982
26.	Bihar Rajya Pul Nirman Nigam Ltd.	Do.

Sl. No.	Name of the Company	Default under section 159 of the Companies Act, 1956 for the last three years
1	2	3
1.	Bihar State Water Development Corpn. Ltd.	1979-80, 1980-81 and 1981-82
2.	Bihar Television and Allied Industries Ltd.	Do.
3.	Bihar State Electronics Development Corpn. Ltd.	Do.
4.	Bihar State Fruit and Vegetable Development Corpn. Ltd.	Do.
5.	Bihar State Food and Civil Supply Corpn. Ltd.	1980-81 & 1981-82
6.	Bihar Rajya Beej Nigam Ltd.	1981-82